

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**E.P. No. 1 of 2014 in
Appeal No. 185 of 2011**

Dated : 16th July, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

Adani Power Ltd.	...Appellant (s)
Versus.	
Gujarat Urja Vikas Nigam Ltd.	...Respondent(s)

Counsel for the Appellant(s)	:	Mr. Amit Kapur Ms. Poonam Verma Mr. Gaurav Dudeja Mr. Malav Deliwala (Rep.)
Counsel for the Respondent(s)	:	Mr. M.G. Ramachandran Ms. Swapna Seshadri Mr. P.J. Jari (Rep.) for R-1

ORDER

We have heard the learned counsel for the parties.

The learned counsel for the parties are directed to file their respective Written Submissions on or before 25.07.2014 after serving copy on the other side.

Order is Reserved.

(Rakesh Nath)
Technical Member
ts/kt

(Justice M. Karpaga Vinayagam)
Chairperson